

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5392
ANSWERED ON:02.05.2005
ILLEGAL MINING IN FOREST AREAS OF UTTAR PRADESH
Yadav Shri Baleshwar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a regional chief forest conservator of Uttar Pradesh Forest Department has sent a report on ongoing illegal mining activities in forest areas of Uttar Pradesh particularly in Lalitpur district;
- (b) if so, the details thereof;
- (c) whether the Forest Conservation Act, 1980 is being violated in Uttar Pradesh; and
- (d) if so, the steps taken by the Government to prevent such violation and to stop illegal mining?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a)&(b) The Regional Chief Conservator of Forests (Central Zone), Ministry of Environment and Forests sent a report to the Ministry regarding mining leases in Lalitpur district of Uttar Pradesh. The report made observations on illegal mining in forest area and recommended immediate discontinuation of operations in such mines.

(c)&(d) Illegal mining in forest areas is, inter-alia, a violation under the Forest (Conservation) Act, 1980. Following action was taken in respect of illegal mining:

(i) Cases were registered against the offenders and illegal mining stopped.

(ii) Regular checking and patrolling is carried out by the forest officials in coordination with the district administration and police to prevent illegal mining.